

allotment cum demand letter were issued to 227 group housing societies. However, these allotments were set aside by the High Court. Court of Delhi vide order dated 10.6.91. Against the order of the High Court a special Leave Petition has been filed in the Supreme Court and the matter is sub-judice.

(b) No, Sir.

(c) Question does not arise.

(d) As on date 1450 Group Housing societies are expected to be allotted land.

(e) About 400 cooperative group societies are expected to be allotted land in Dvarka and Narela during the VIII Plan period.

#### Drugs under Drugs Price Control Order

1260. SHRIBHAGEY GOBARDHAN:  
SHRI M.V.V.S. MURTHY  
SHRI ASHOK ANANDRAO  
DESHMUKH:

Will the PRIME MINISTER be pleased to state:

(a) the number of drugs which are under the purview of the Drug Price Control Order at present;

(b) whether the Government propose to decontrol certain drugs from the purview of the Drugs Price Control Order;

(c) if so, the details thereof;

(d) whether the Government are contemplating to lift the said order under the new Drug Policy; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE

MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) At present 143 bulk drugs are under price control.

(b) to (e). The Drug Policy 1986 including DPCO, 1987 is presently under review.

#### Disinvestment of PSUs

1261. SHRI AJAY MUKHOPADHYAY:  
Will the PRIME MINISTER be pleased to state:

(a) whether the Government have decided to disinvest a number of public sector undertakings;

(b) if so, the details thereof; and

(c) the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): (a) to (c). As announced in the Budget for 1991-92, in order to raise resources and encourage wider public participation, Government decided to disinvest a part of its shareholding in selected public sector enterprises in favour of public sector investment institutions and mutual funds. Against a total target of Rs. 2500 crores fixed for 1991-92, about 8% shares in 30 companies have been disinvested to various public sector investment institutions/mutual funds/merchant banks, fetching Rs. 3038 crores.

#### Problems of Bombay City

1262. SHRI PRAFUL PATEL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the increasing population of Bombay had adversely affected the infrastructural facilities like water supply, road transport, housing, environmental, sanitation and health;

(b) whether the Ninth Finance Commission has made special recommendations for tackling the problems of Bombay City;

(c) whether the Government have finalised the proposal of grant for the year 1991-92 to meet the requirements of the city; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) A sum of Rs. 50 Crores has been sanctioned by the Ninth Finance Commission for providing necessary infrastructure & essential civic services in Bombay.

(c) and (d). The development of cities & towns is a State subject. In certain special cases where the physical condition in the city warrant and immediate action, Central Government provides assistance in a very limited way. The funds for the development of infrastructure in urban areas are routed to the State Govt./Union Territories through the Planning Commission under their annual plan scheme, on the basis of the proposals, received from the concerned State Govts./Union Territories. This is applicable to Bombay city also.

### Rise in Coal Prices

1263. SHRI MOHAN SINGH:  
SHRI SUDHIR GIRI:  
SHRIGEORGE FERNANDES:  
SHRI DEVENDRA PRASAD  
YADAV:

Will the Minister of COAL be pleased to state:

(a) the percentage of rise in coal prices of various grades effected by the Government recently and the reasons therefor; and

(b) the likely impact thereof on the consumer, both in the public and private sectors and anticipated overall escalation in the production cost?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SAI. GMA):

(a) The revision of coal prices w.e.f. 28.12.1991 has increased the average pit-head prices of coal produced by Coal India Limited (CIL) by 29.3% and that of Singareni Collieries Company Limited (SCCL) by 30.6%. The prices of coal have been revised to recoup the increase in the cost of Wages and other inputs.

(b) The estimated increase in production cost of three major coal consuming sectors because of increase in the price of coal w.e.f. 28.12.91 is as follows:-

	<i>CIL Coal</i>	<i>SCCL Coal</i>
Power (paise/KWH)	5	6.48
Steel (Rs./tonne)	250.50	
Cement (Rs./tonne)	18.25	22.75

[Translation]

SC/ST quota in BHEL

1264. SHRI BHERU LAL MEENA: Will

the PRIME MINISTER be pleased to state:

(a) whether the prescribed reservation quota for Scheduled Castes and Scheduled Tribes in the Bharat Heavy Electrical Limited